

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.95 of 1999

Thursday this the 18th day of February, 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Priya M.I.
D/o Damodaran Nair,
Indira Sadanam,
Vallanad PO, Pin.695543.

...Applicant

(By Advocate Mr. P.C.Sebastian)

Vs.

1. The Superintendent of Post Offices, Trivandrum South Division, Thiruvananthapuram-14.
2. The Chief Post Master General, Kerala Circle, Thiruvananthapuram.33.

...Respondents

(By Advocate Ms. P. Vani, ACGSC)

The application having been heard on 18.2.1999 The Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant has filed this application for a declaration that the applicant is entitled to be considered for selection as Extra Departmental Branch Post Master, Uriakode Post Office alongwith those sponsored by the Employment Exchange and for a direction to the first respondent to consider the candidature of the applicant also at the interview for selection.

2. When the application came up for hearing on admission on 25.1.99 as an interim measure it was directed to consider the candidature of the applicant also provisionally. On the basis of the interim order the candidature of the applicant was considered at the interview.

3. Now when the application came up for hearing, learned counsel for respondents has stated that the respondents have considered the candidature of the applicant also though his name was not sponsored by the Employment Exchange and that therefore the relief sought for in the application has already been granted to him. Counsel for respondents further states that the application may be disposed of directing the respondents to take up further action on the basis of the interview held for selection to the aforesaid post. Learned counsel for the applicant also states that the application may be disposed of accordingly.

4. In the result, as the candidature of the applicant has been considered by the respondents as valid despite non-sponsorship by the Employment Exchange, the application is disposed of directing the respondents to take up further action on the basis of the interview held for selection to the aforesaid post. No order as to costs.

Dated the 18th day of February, 1999.



A.V. HARIDASAN
VICE CHAIRMAN

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